



**Government of Jammu and Kashmir**  
**General Administration Department**  
Civil Secretariat, Jammu.

**Notification**

**Jammu, the 21<sup>st</sup> of January, 2019**

**SRO 66.-** In exercise of powers conferred by clause (o) of sub-section (1) of section 4 of the Code of Criminal Procedure, Samvat, 1989 and in supersession of notification SRO 229 of 1976 dated 23<sup>rd</sup> April, 1976, the Government hereby notifies the territorial jurisdiction of the Police Stations of Anti Corruption Bureau as indicated in column III of the table below, for investigation of offences triable under the Prevention of Corruption Act, Samvat, 2006, the Jammu and Kashmir Criminal Law Amendment Act, 1958 and the provisions of the Code of Criminal Procedure, Samvat 1989 shall, so far as relevant, apply in respect thereto:

<b>I</b>	<b>II</b>	<b>III</b>
<b>S.No.</b>	<b>Name</b>	<b>Jurisdiction District-Wise</b>
1.	Police Station Anti Corruption Bureau Jammu	Jammu, Samba, Kathua, Reasi, Rajouri and Poonch
2.	Police Station Anti Corruption Bureau Doda	Doda, Kishtwar, Ramban and Udhampur
3.	Police Station Anti Corruption Bureau Srinagar	Srinagar, Budgam, Ganderbal, Baramulla, Bandipora, Kupwara, Leh and Kargil
4.	Police Station Anti Corruption Bureau Anantnag	Anantnag, Pulwama, Shopian and Kulgam

By order of the Government of Jammu and Kashmir.

(Hilal Ahmad)IAS

**Commissioner/Secretary to Government**

No.GAD(Vig)20/Adm/2018

Copy to the:

1. All Financial Commissioners.
2. Vice Chairman & Director General, J&K IMPARD.

Dated: 21.01.2019

